

In the said Criminal Rules of Practice and Circular Orders, 1958, in Part I, in rule 253:-

(a) For sub rule (4), the following sub-rule shall be substituted namely:

“(4) The Assistant Public Prosecutor, usually attending the court in all appeal against convictions heard by District Magistrates, Sub-Divisional Magistrates and all First-Class Magistrates”;

(b) After sub-rule (10) the following sub-rule shall be added namely:-

“(11) The private party when he is the complainant and has been awarded compensation under section 545 of the Criminal Procedure Code.”
